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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 977/2016

COMMUNICATION COMPONENTS ANTENNA INC...... Plaintiff
Through: Mr. J. Sai Deepak, Mr. Mohit Goel,
Mr. Sidhant Goel, Mr. Aditya Goel and

Mr. Deepankar Mishra, Advocates.

versus

MOBI ANTENNA TECHNOLOGIES

(SHENZHEN) CO. LTD. & ORS.

..... Defendants

Through: Defendants *ex-parte*.

Mr. Peeyoosh Kalra, Mr. Vineet Rohilla and Mr. Rohit Rangi, Advocates for application in I.A.

11163/2022.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER 22.09.2022

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I.A. 11163/2022 (under Order 1 Rule 8A read with Section 151 CPC, by Ace Technologies Corp./Applicant)

1. List for hearing on 15.11.2022 on the issue of certificate of validity under Section 113 of the Patents Act, 1970.

I.A. 10524/2018 (under Order XVII Rule 1 CPC, by Plaintiff)

- 2. This is an application filed on behalf of the Plaintiff on 07.08.2018, seeking adjournment of the dates for final arguments.
- 3. The application is rendered infructuous and is accordingly disposed of.

I.A.16746/2021 (under Order 39 Rules 1 and 2 CPC, by Plaintiff)

4. This is an application filed on behalf of the Plaintiff on 14.12.2021, seeking an interim order directing Defendant No. 1 and others acting on its

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behalf to deposit at least 50 per cent damages that the Plaintiff has assessed and proved in trial.

- 5. In view of the fact that the final arguments have been heard in the suit, no orders are required to be passed in the present application, at this stage.
- 6. Application is accordingly disposed of.

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- 7. Defendants were proceeded *ex parte vide* judgment dated 04.02.2022.
- 8. Arguments have been heard on behalf of the Plaintiff.
- 9. Judgement reserved.

JYOTI SINGH, J

SEPTEMBER 22, 2022/rk/shivam